

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

108. IA/1358/2024 IN C.P. (IB)/605(MB)2021

IN THE MATTER OF

State Bank of India

Vs

Mrs. Urrshila Kerkar

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 10.05.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Sohaib Khan (VC)
For the Respondent: Ms. Supriya Julka (VC)

ORDER

I.A. 1358/2024

The report of the RP is taken on record. The Ld. Counsel for the Respondent prays for three weeks' time to file the objections to the RP report. Allowed as prayed for. Let the objections be filed before the next date of hearing.

List the main Company Petition on **14.06.2024**.

Sd/-

MADHU SINHA
Member (Technical)
Shubham

Sd/-

REETA KOHLI
Member (Judicial)